

12.03 hrs.

RE: MOTION FOR ADJOURNMENT

**Mr. Speaker:** Papers to be laid on the Table; Shri Satya Narayan Sinha.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission....

**Shri Vajpayee (Balrampur):** What about our adjournment motions?

**Mr. Speaker:** I have disallowed both the adjournment motions.

**Shri Vajpayee:** But no reason has been assigned.

**Mr. Speaker:** I do not give reasons.

**Shri Goray (Poona):** Sir, it is very important one; you are bound to give reasons.

**Mr. Speaker:** No; I am not bound to give reasons. Merely because something happens the hon. Members bring adjournment motions. They themselves must decide. It is exactly because they are not deciding I do not give the reasons. If I give the reasons they are not satisfied and the matter is always raised here. Therefore, I have made up my mind not to give reasons. I am not bound to give. In this particular case, it is not a matter for an adjournment motion. (*Interruption*).

**Shri Hem Barua (Gauhati):** The Pakistanis have made attacks against us in very unworthy language (*Interruption*).

**Mr. Speaker:** Am I to call all the three hon. Members together?

**Shri S. M. Banerjee (Kanpur):** What about the other adjournment motion about the closure of the *Hindustan Standard*? It is going to be closed on the 20th

**Mr. Speaker:** If any newspaper is closed down, is it the responsibility

of the Centre here to give aid to the newspaper to be abused? I do not know whether hon. Members want Government to sponsor newspapers and then beat them. If the *Hindustan Standard* closes down for its own reasons must Government give aid to it? If newspapers are to be run by the Government then it becomes a totalitarian State. It is exactly what the hon. Members are anxious to do.

Now, papers to be laid on the Table.

**Shri Goray rose—**

**Mr. Speaker:** Now, what is it that he wanted?

**Shri Goray:** Sir, the point is that the President of Pakistan has made a very significant speech in Dacca during which he has said: "What can the Muslim community do in India?" and "what hope have they?" This is the sort of speech that he is making. Do you mean to say that we shall have no opinion expressed at all in this House.

**Shri Nath Pai (Rajapur):** This is direct incitement and interference in our affairs... (*Interruptions*).

**Mr. Speaker:** What else has Pakistan been doing all these years? It is not one instance. Everything that is done here is interpreted in a different manner. They are still claiming something and we read in the newspapers that there is some kind of a talk going on between China and Pakistan. These are all wrong. But shall we decide this here and give directions to Mr. Ayub Khan to keep quiet? An adjournment motion is not proper way in any case. The hon. Members will get opportunities not once but twice or thrice during the course of the budget discussion to say what they like. If they think that others should not have said something they may say something which the others will not relish. Subject to my allowing it, they can refute all that. If it is based on any particular fact, they will refute it.

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All that I am submitting for hon. Members' consideration again and again is that the adjournment motion is not the proper method. If Mr. Ayub Khan made a statement, shall we make here a counter statement and shall I allow the time of the House to be taken like that?

**Shri Hem Barua:** We submit to your ruling, Sir.

**Mr. Speaker:** Thank you.

- (i) Supplementary Statement No. I Twelfth Session, 1960. [See Appendix I, annexure No. 30.]
- (ii) Supplementary Statement No. V Eleventh Session, 1960. [See Appendix I, annexure No. 31.]
- (iii) Supplementary Statement No. X Tenth Session, 1960. [See Appendix I, annexure No. 32.]
- (iv) Supplementary Statement No. XIII Ninth Session, 1959. [See Appendix I, annexure No. 33.]
- (v) Supplementary Statement No. XV Eighth Session, 1959. [See Appendix I, annexure No. 34.]
- (vi) Supplementary Statement No. XXII Seventh Session, 1959. [See Appendix I, annexure No. 35.]
- (vii) Supplementary Statement No. XXXIV Fourth Session, 1958. [See Appendix I, annexure No. 36.]

NOTIFICATION ISSUED UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to lay on the Table a copy of Notification No. G.S.R. 18 dated the 7th January, 1961 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2640/61].

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—  
1894(Ai) L.S.—5.

12.10 hrs.

PAPERS LAID ON THE TABLE

Action taken by the Government on Assurances

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table a copy of each of the following statement showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) G.S.R. No. 1413 dated the 3rd December, 1960 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. No. 1414 dated the 3rd December, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-2641/61].

ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION

**The Minister of Education (Dr. K. L. Shrimali):** I beg to lay on the Table a copy of the Annual Report of the University Grants Commission for the period from April, 1959 to